

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 238/TT/2026

Date: 04.08.2026

To

Shri Zafrul Hasan
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under “Augmentation of Transformation Capacity at 400/220 kV Kurukshetra (PG) and Patiala (PG) Substation” under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.08.2026 :-

2019-24 period

- a) The Commission, vide order dated 03.10.2025 in Petition No. 184/TT/2024, approved ACE of ₹385.62 lakh for Asset-1 and ₹622.25 lakh for Asset-2 for the

2019–24 tariff period; however, in the instant petition, ACE of ₹552.58 lakh for Asset-1 and ₹587.50 lakh for Asset-2 has been claimed for the same period at the time of truing up. The Petitioner is requested to justify the variation in ACE approved earlier vis-à-vis ACE now claimed in the instant petition.

- b) Provide the details of LD recovery during 2019-24 period.
- c) Provide the revised liability statement excluding the LD recovered for all the assets in the format below both in PDF and Excel format:

Asset	Party Name	Original Liability	LD recovered	Net Liability	Discharge in 2019-20	Discharge in 2020-21	Discharge in 2021-22	Discharge in 2022-23	Discharge in 2023-24

- d) Provide Form 9C in Excel format for 2019-24.
- e) Provide Cash IDC statement in excel format.

2024-29 period

- f) Provide the Liability flow statement for all the assets for 2024-29 period in excel format.
 - g) Provide Form 9C in Excel format for 2024-29.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)